

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 307/TT/2019

- Subject** : Petition for truing up of transmission tariff 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for Spare Converter Transformer for Vizag back to back HVDC terminal in Southern Region.
- Date of Hearing** : 18.11.2019
- Coram** : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member
- Petitioner** : Power Grid Corporation Ltd. (PGCIL)
- Respondents** : Karnataka Power Transmission Corporation Limited & 17 others.
- Parties present** : Shri S.S. Raju, PGCIL
Shri Amit K. Jain, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Vivek Kumar Singh, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for Spare Converter Transformer for Vizag back to back HVDC terminal in Southern Region. The transmission tariff of the instant asset for 2014-19 period was allowed vide order dated 16.2.2016 in Petition No. 447/TT/2014. He submitted that no additional capital expenditure is made during the 2014-19 and 2019-24 tariff period and no de-capitalization of the instant asset was done and this was submitted vide affidavit dated 1.11.2019. He submitted that they intend to file a separate petition for overall security expenses and consequential IOWC thereon and detailed account of the same is available in para 6.6 of the petition. He prayed that security expenses since not claimed in the present petition, may be permitted to be claimed in a separate petition alongwith all other assets. He submitted that none of the respondents have filed reply to the petition. He also submitted that all information required for truing up of tariff for 2014-19 period and determination of tariff 2019-24 period has been filed and requested to allow tariff as claimed.



2. After hearing the petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Legal)

